
Chandan Dey Vs State Of Tripura

Criminal Revision Petition No. 79 Of 2012

Court: Tripura High Court

Date of Decision: Nov. 9, 2016

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 313#Indian Penal Code, 1860 " Section 279, 304(A), 338

Hon'ble Judges: S.C. Das, J

Bench: Single Bench

Advocate: B. Nandi Majumder, R.C. Debnath

Final Decision: Dismissed

Judgement